

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 208
IB-902/ND/2022
IA-2121/2024

IN THE MATTER OF:

State Bank of India

... **Applicant/Petitioner**

Versus

Sh. Jatinder Singh

... **Respondent**

Under Section: 95 of IBC, 2016

Order delivered on 01.07.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the RP : Mr. Karan Gandhi, Mr. Sikhar Tiwari

For the PG : Adv Rakesh Kumar Bajaj

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-2121/2024: Though in the captioned IA filed by RP, the stand taken is such that despite endeavour made by RP, no repayment plan could be receive from the PG. In para 14 of the application (the RP has given reference of four reminders/e-mails sent by him to the PG), but during the course of hearing, the Ld. Counsel for the RP submitted that now at this stage he has received a repayment plan from the PG, which is deficient. We are unable to appreciate the approach of the RP in the matter. He need to carry the process in transparent and fair manner. We are also appalled to note that the Ld. Counsel for the RP could switch on his video to participate in the proceedings, when we had started dictating the order. The RP is directed to ensure that the process regarding the submission of repayment plan and consideration of the same by creditor is completed within 15 days. In view of the stand taken by the Ld. Counsel for the RP, **the IA is disposed of.**

List the matter to reporting and verification of the compliance by Respondent on 18.09.2024.

It is made clear that the date fixed is for verification and the RP should complete the process within the stipulated time period.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)